

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.3684/2017

Wednesday, this the 25th day of October 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Jyoti Lochab w/o Dr. S P Lochab
Age 57 years and 4 months
Senior Physicist and RSO
Group A Post
Safdarjang Hospital
New Delhi – 110 029
r/o 19 Bhawani Kunj,
Behind Sector D/2
Vasant Kunj, New Delhi – 110 070

..Applicant

(Dr. Shambhuji, Advocate)

Versus

1. Union of India through Secretary
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi
2. Medical Superintendent
Safdarjang Hospital
New Delhi – 110 029
3. CVC
Central Vigilance Commission
Satarkata Bhavan
A Block GPO Complex
INA, New Delhi – 110 023

..Respondents

(Mr. Satish Kumar, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

At the outset, learned counsel for applicant submits that there are some errors in the description of respondent Nos.1 and 2. He seeks leave of the Tribunal to make necessary corrections. Prayer allowed. Corrections carried out in the open court.

2. Notice to respondent Nos. 1 and 2 only.
3. Mr. Satish Kumar, learned counsel appears and accepts notice on behalf of respondent Nos. 1 and 2.
4. The applicant is presently serving as a Senior Physicist in Safdarjung Hospital, New Delhi and designated as Radiation Safety Officer (RSO). She is aggrieved of her suspension vide impugned order dated 11.08.2017 (Annexure A-1). Apart from various averments made in the O.A., the applicant has also alleged *mala fides* against some officers. She has made two representations, i.e., dated 25.08.2017 (Annexure A-2) to Secretary, Health, Ministry of Health & Family Welfare, Govt. of India and dated 28.09.2017 (Annexure A-3) to the Central Vigilance Commission, copy whereof is also forwarded to respondent No.1.
5. Learned counsel for applicant submits that the applicant would be satisfied if a direction is issued to respondent No.1 to take decision on the aforesaid representations of the applicant.
6. In view of the above, this O.A. is disposed of at the admission stage itself with a direction to respondent No.1 (Secretary, Health, Ministry of Health & Family Welfare) to take decision on the aforesaid representations of the applicant within a period of two months from the date of receipt of a copy of this order by passing a reasoned and speaking order. In the meantime, we direct that the applicant shall be paid the subsistence allowance in accordance with rules from the date of her suspension.

(K.N. Shrivastava)
Member (A)

/sunil/

(Justice Permod Kohli)
Chairman